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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10532/2021

THE NAVAL TECHNICAL OFFICERS CGHS LTD.....Petitioner

Through: Ms.Anindita Saha Debabhuti with
Mr.Prabhnor Singh Marwah,
Advocates (Through VC)

versus

THE REGISTRAR OF COOPERATIVE
SOCIETIES

.....Respondent

Through: Mr.Rishikesh Kumar, ASC with
Ms.Sheenu Priya, Mr.Atik Gill and
Mr.Sudhir Kumar Shukla, Advocates
for GNCTD.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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05.07.2024

CM APPL. 36900/2024 (Exemption)

1. Exemption allowed, subject to all just exceptions.
2. Accordingly, the application stands disposed of.

CM APPL. 36899/2024

3. Present application has been filed under Order I Rule 10 read with Section 151 CPC, 1908 on behalf of the Applicant, Harmohan Singh seeking impleadment as a respondent in the present writ petition, in the capacity of the legitimate President of the petitioner-society.
4. However, this Court is of the view that the petitioner has not placed on record any document to show that he has either previously served as or is



currently serving as the President of the petitioner-society. Further, the applicant's submission that the Award dated 17th March, 2017 confirmed the appointment of the applicant as the President is misplaced, as no such specific observation or conclusion has been given by the Sole Arbitrator.

5. In any event, in the present petition, there is a serious dispute as to which is the real Naval Technical Officers Cooperative Society, as two entities are claiming themselves to be the true Naval Technical Officers Cooperative Society.

6. Keeping in view the said highly disputed questions of fact, the present application is dismissed.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

JULY 5, 2024
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